IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

56

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

O.A. No. 62/2006

Date of order: 12.09.2006

Mr. S P Sharma, counsel for the applicant.

We are not satisfied with the submissions of learned counsel for the applicant regarding the maintainability of this Original Application since there are multiplicity of cause of action as well as multiplicity of relief claimed for. The learned counsel for the applicant submits that in the interest of justice, he may be allowed only two days time in the matter. Time as prayed for is granted. List the case on 14.09.2006 for admission.

(J P Shukla)
Administrative Member

(J K Kaushik) Judicial Member

O.A. No. 62/2006

Date of order: 14.09.2006

Mr. S P Sharma, counsel for applicant.

Learned counsel for the applicant submits that he wants to withdraw this case with liberty to file fresh one. We find that his prayer is most reasonable inasmuch as it was already observed that this O.A. is otherwise not maintainable for the reason of mis-joinder of cause of action as well as multiple reliefs. We, therefore, permit the applicant to withdraw this Original Application with a liberty to file fresh one in accordance with law. The Original Application stands dismissed as having been withdrawn accordingly.

(1) P Shukla)
Administrative Member

() K Kaushik) Judicial Member

La Salande Hole

Fart II and III destroyed in my presence on II. 4 14 under the supervision of section officer (1) as yes represented S1 01 12